

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4915/2024

[Arising out of impugned final judgment and order dated 20-04-2023 in CRR No. 1143/2023 passed by the High Court of Madhya Pradesh at Gwalior]

THE STATE OF MADHYA PRADESH

Petitioner(s)

VERSUS

POOJA TYAGI

Respondent(s)

(IA No. 63538/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 63540/2024 - EXEMPTION FROM FILING O.T.)

Date : 14-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) : Mr. Nachiketa Joshi, A.A.G.
Mr. Yashraj Singh Bundela, AOR
Mr. Gautam Singh, Adv.
Mr. Chanakya Baruah, Adv.
Ms. Saloni, Adv.
Mr. Rohan Singla, Adv.

For Respondent(s) : Mr. Abhinav Agnihotri, Adv.
Mr. Rishabhg Yadav, Adv.
Mr. Vishal Arun Mishra, AOR

UPON hearing the counsel the court made the following
O R D E R

1. Learned counsel appearing for the respondent seeks and is granted three weeks' time to file reply.
2. List on 28.03.2025.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Renu Bala Gambhir)
Assistant Registrar